

16

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2434/2000

New Delhi this the 21st day of May, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri Govindan S.Tampi. Member (A)

Smt. Sushila Kumari Sharma,  
Music Teacher w/o Sh.T.C. Sharma,  
Kendriya Vidyalaya.  
Mathura Cantt. Resident of  
H.No.1217, Seth Bara, Behind  
Allahabad Bank, Mathura(UP)

...Applicant

(By Advocate Shri D.N.Sharma )

VERSUS

1. Union of India through the  
Secretary to the Government of  
India, Ministry of Human Resources  
Development, Govt. of India, New  
Delhi.

2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
10, Institutional Area, Shaheed Jeet  
Singh Marg, New Delhi-110016

...Respondents

(By Advocate Shri S.Rajappa, learned  
counsel through proxy counsel Shri  
L.R.Khatana, counsel for the  
respondents )

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J))

C:

In this application, the applicant has  
impugned the transfer order passed by the respondents  
dated 14.11.2000. In this order, the applicant has  
been transferred as Music Teacher from KV Mathura  
Cantt. to KV No.3 Agra Cantt.

2. Today, when the case was called out, Shri  
Khatana, learned proxy counsel for the respondents has  
handed over a copy of the letter dated  
2.12.2000/2.1.2001 addressed by the respondents to  
Shri S.Rajappa, Advocate, copy placed on record. In

B/

• • this letter, it is stated by the respondents that the applicant's transfer from KV Mathura Cantt. to KV No.3 Agra has been cancelled and she has joined back to KV Mathura Cantt. in the afternoon of 29.11.2000.

8

3. It is relevant to note that this OA has been filed on 4.11.2000 and the applicant has already re-joined at KV Mathura Cantt w.e.f. 29.11.2000 (FN).  
In the circumstances, learned counsel for the applicant  
P. ~~should have~~ <sup>this</sup> ~~has~~ <sup>himself</sup> brought to our notice much earlier when  
the case has been listed on several dates in between.

4. In view of the above documents submitted by the respondents dated 2.1.2001, copy of which has also been given to the learned counsel for the applicant, this OA has become infructuous. OA is accordingly disposed of as having become infructuous. No order as to costs.

(Govindan S.Tampi )  
Member(A)

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Lakshmi Swaminathan,  
(Smt.Lakshmi Swaminathan)  
Vice Chairman(J)